

# **Central Administrative Tribunal Principal Bench**

**OA No.3692/2017  
WITH  
OA No.3695/2017**

New Delhi, this the 26<sup>th</sup> day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

**OA No.3692/2017**

Labhansh Tomar, S/o Sh. Devender Kumar  
Aged about 22 years  
R/o D-1, J-1/29, Khirki Extension  
Malviya Nagar, New Delhi-110017 ...Applicant

(By Advocate: Shri K.P. Gupta)

vs.

1. Govt. of NCT of Delhi through its Chief Secretary  
Delhi Secretariat, I.P. Estate  
New Delhi.
2. Delhi Subordinate Services Selection Board(DSSSB)  
FC-18, Institutional Area, Karkardooma  
Delhi-110092  
Through its Secretary ..Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

**OA No.3695/2017**

Anant Dabas, Age 26 years  
S/o Sh. Jagat Pal  
R/o House No.51, Bhaiya Wali Gali  
Budhanpur Majra Dabas  
Delhi-110081. ...Applicant

(By Advocate: Shri Rajesh Kumar for Shri Sachin Chauhan)

Vs.

1. Govt. of NCT of Delhi through the Chief Secretary  
5<sup>th</sup> Floor, Delhi Sachivalaya  
New Delhi.
2. The Secretary, DSSSB  
FC-18, Institutional Area, Karkardooma  
(Near Railway Reservation Centre)  
New Delhi-110092.
3. The Director (Local Bodies)  
Govt. of NCT of Delhi  
Delhi Secretariat, IP Estate  
New Delhi. ..Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

**ORDER (ORAL)**

**Justice Permod Kohli :**

The reliefs claimed in both these OAs are identical. Therefore, they are being disposed by this common order.

2. Shri N.K. Singh proxy counsel for Ms. Avnish Ahlawat, learned counsel, appearing on behalf of respondents has made a statement, on instructions from the respondents, that the applicants will be issued admit cards to appear in the examination scheduled to be held on 29.10.2017 for the post of Primary Teacher in MCD under post code 16/17. The applicants can collect their admit cards tomorrow, i.e., 27.10.2017, from the office of respondent No.2-DSSSB. According to Shri N.K. Singh, it has been found that the

applicants have deposited their fees within the prescribed time.

3. The only relief claimed in these OAs is issuance of the admit cards. The same having been granted by the respondents, nothing survives in these OAs. Disposed of accordingly.

Order be issued **dasti** under the signatures of Court Officer.

**(K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/vb/